

ITEM NO.1001

SECTION X

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

REVIEW PETITION (CRIMINAL)..... Diary No(s).35030/2022

(Arising out of impugned final judgment and order dated 27-07-2022 in W.P.(Cr1.) No.127/2019 passed by the Supreme Court Of India)

AMANPREET SINGH GANDHI @ JUGGU

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(IA No.164681/2022 - APPLICATION FOR LISTING REVIEW PETITION IN OPEN COURT, IA No.164684/2022 - CONDONATION OF DELAY IN FILING REVIEW PETITION, IA No.164678/2022 - EX-PARTE STAY)

WITH

Diary No(s).34279/2022 (X)

(IA No.161411/2022 - APPLICATION FOR LISTING REVIEW PETITION IN OPEN COURT, IA No.161406/2022 - CONDONATION OF DELAY IN FILING REVIEW PETITION, IA No.161413/2022 - EX-PARTE STAY)

Date : 11-01-2023 These matters were circulated today.

CORAM :

HON'BLE MR. JUSTICE DINESH MAHESHWARI
HON'BLE MR. JUSTICE SANJIV KHANNA
HON'BLE MR. JUSTICE C.T. RAVIKUMAR

By Circulation

UPON perusing papers the Court made the following
O R D E R

Tag these review petitions with R.P.(Cr1.) No.219 of 2022 in T.C.(Cr1.) No.4 of 2018 filed against the common judgment dated 27.07.2022.

(ARJUN BISHT)
COURT MASTER (SH)

(RANJANA SHAILY)
COURT MASTER (NSH)